

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
CP(C)/180/00081/2016
in
ORIGINAL APPLICATION NO. 915/2013

Friday, this the 2nd day of November, 2018

CORAM

HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER

- (1) N.Sankaranarayanan, Aged 70,
S/o.S.N.Iyer, Lavanya, 331,
Chandra Nagar Extn., Palakkad-678 007
- (2) Dr.Remu Rajagopalan, Aged 62, W/o.Rajagopalan
Shanthi,Mukkattukara, Nettissery P.O
Thrissur-680 657
- (3) Dr.K.V.Rajagopalan, Aged 66, S/o.Shanthi, Mukkattukara
Nettissery P.O, Thrissur – 680 657
- (4) Dr.K.C.George, Aged 73, S/o.K.M.Cherian
Flat No.3-D, Olive Woodstock, Block-A
Behind International Stadium, Kaloor
Ernakulam, Kochi -682 017
- (5) Dr.K.K.Surendranathan, Aged 69
S/o.Nambalat Madhava Menon
Kalyani, Kapprassery Kuruppath House
Kechery, Trissur – 680 501
- (6) K.K.Viswambharan Nair, Aged 75
S/o.Karunakaran Nair
4/B-RamNikethan, Pushpagiri Aghaharam
Poonkunnam, Thrissur – 680 002

... **Petitioners**

[By Advocate Mr.Vishnu S Chempazhanthiyil]

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- 1. Shri.K.N.Vyas
(Age & Father's name not known to the petitioner)
The Director, Bhabha Atomic Research Centre
Trombay, Mumbai-400 085
- 2. Dr.Sekhar Basu
(Age & Father's name not known to the petitioner)
The Secretary, Department of Atomic Energy
Anusakthi Bhavan, Chathrapathi Shivaji Maharaj Marg
Mumbai – 400 001

3. Shri.Sanjay Kothari
(Age & Father's name not known to the petitioner)
The Secretary, Department of Personnel & Training
Ministry of Personnel, Public Grievances & Pension,
New Delhi – 110001

4. Shri.Pradeep Kumar Sinha
(Age & Father's name not known to the petitioner)
Cabinet Secretary, Union of India
Central Secretariat, New Delhi-110001

(By Advocate Mr.S.Sreenath,ACGSC)

This application having been finally heard on 2.11.2018, the Tribunal on the same day delivered the following in the open court.

ORDER (ORAL)

Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

It is reported by Mr.Vishnu S Chempazhanthiyil, learned counsel for the petitioners that benefits accruing out of the compliance report are yet to be received. We are of the view that the CP(C) can be closed at this stage by granting the petitioners liberty to approach this Tribunal again, if any residual benefit remains. Ordered accordingly.

2. The CP(c) is closed. Notices shall stand discharged.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures

Annexure A1 - True copy of the order dated 31.7.2015 in O.ANo.915/2013 of this Tribunal

Annexure A2 - True copy of the communication No.6/3/2013-SCS/13157 dated 28.9.2015 issued by BARC

Annexure A3 - True copy of the judgment dated 31.1.2018 in OP(CAT) No.138/2016 of the Hon'ble High Court of Kerala

Annexure M.A 1 - PPO Revision – VII CPC dated 14.5.2018

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